

SHRI HARI SHANKAR BHABRA: Regarding the business, he cannot go on for any length of time. Just under the garb of . . .

SHRI BHUPESH GUPTA: Sir, you kindly allow me to speak. I will deal with him. Allow me . . .

MR. DEPUTY CHAIRMAN: There is nothing like dealing with him. He raised a point...

SHRI BHUPESH GUPTA: You must allow me to speak. Sir, you allowed him to speak. I did not disturb him. Sir, I only say . . .
(Interruptions).

SHRI HARI SHANKAR BHABRA: I am a young man. I can be more louder than you. (Interruptions).

MR. DEPUTY CHAIRMAN: Order please. ..

SHRI BHUPESH GUPTA: He does not know any damn rule. Go and read the Rules.

MR. DEPUTY CHAIRMAN: Please resume your seats.

SHRI BHUPESH GUPTA: When the Business is read out, we suggest as to what should be taken up.

MR. DEPUTY CHAIRMAN: That he has admitted.

SHRI BHUPESH GUPTA: When he spoke, I spoke. What is wrong in it? Kindly do your home work and come and speak.

SHRIMATI AMBIKA SONI (Punjab): Sir, I don't think . . . (Interruptions).

MR. DEPUTY CHAIRMAN: Let us not raise a debate on this. Now, I adjourn the House for lunch till 2.30 P.M.

The House then adjourned for lunch at seven minutes past one of the clock.

The House reassembled after lunch at thirtythree minutes past two of the clock, Mr. Deputy Chairman in the Chair.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) FOR 1978-79 (Third Batch)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (General) for 1978-79 (Third Batch).

ANNOUNCEMENT REGARDING ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT AND OTHER BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the 2nd March, 1979, recommended that the consideration and passing of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1979 and the Merchant Shipping (Second Amendment) Bill, 1978, as passed by the Lok Sabha, be taken up on Monday, the 5th March, 1979.

The Committee also recommended that the General Discussion on the Railway Budget for 1979-80 should be held on the 6th, 7th and the 8th March, 1979.

THE CONSTITUTION (AMENDMENT) BILL, 1979

(To amend Article 233)

श्री शिव चन्द्र झा (बिहार) : उपसभा-एडि प्रोदय, दायदव मैं इस सदन से दरखास्त करता हूँ कि वह मुझे भारत के संविधान का और संशोधन करने वाले विधेयक को पुरस्चित करने की अनुमति दे।

Bill, 1977

The question was put and the motion was adopted.

श्री शिव चन्द्र झा : मैं अपना विधेयक पुरःस्थापित करता हूँ ।

THE CONSTITUTION (AMENDMENT) BILL, 1979

(Insertion of New Article 165-A)

श्री शिव चन्द्र झा (बिहार) : उपसभापति महोदय, बागदव में इस सदन से दरह्वास्त करता हूँ कि वह मुझे भारत के संविधान का और सशोधन करने वाले विधेयक को पुरःस्थापित करने को अनुमति प्रदान करें ।

The question was put and the motion was adopted.

श्री शिव चन्द्र झा : मैं अपना विधेयक पुरःस्थापित करता हूँ ।

THE ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL, 1977

(Amendment) of Sections 2 and 5)

MR. DEPUTY CHAIRMAN: Shri-mati Hamida Habibullah.

SHRI SHYAM LAL YADAV (Uttar Pradesh): Before we proceed, Sir, I have to make a request. I would like to say that this Bill, as is evident, was introduced in the year 1977 and this has been discussed in this House during the past few years. During the past four sessions, we have discussed it and this is the fifth session that we are discussing this Bill. If the House proceeds in this manner in considering one simple Bill, it means the Bills of the other Members which are pending in the House, will never be taken up during our tenure of membership of this House. Therefore, my respectful submission to you is, that you kindly

fix some time limit today for the consideration and passing of this Bill and then the next Bill may be taken up.

Secondly, Sir, I would request that for future non-official Bills also you may kindly allot the time every week for the Bills and for the Resolutions also and I think the whole House will agree to this proposal because Members' Bills and Resolutions are pending. If one Resolution or one Bill is taken up for the whole period of membership of a Member then we will have no other Bills or Resolutions. Therefore, my submission is that today at least, you may kindly fix some time limit by which this Bill can be considered.

Sir, a definite time is allotted to Government business. The number of hours for a particular business is fixed and I do not see why we cannot fix up a time limit for the non-official business also...

SHRI TRILOKI SINGH (Uttar Pradesh): This Bill has been discussed already during six sittings.

SHRI SHYAM LAL YADAV: That is why I say it. For the official business, 3 hours or 5 hours or 6 hours are allotted; one day may be allotted to some business but there is some time limit. In the same manner, we can also allot a definite time limit for the non-official Bills and Resolutions. Therefore, Sir, I think the whole House will agree with me. You may kindly fix some time limit for consideration and passing of this Bill today before 5 P.M. so that other Bills which are pending may be taken up. That is my submission.

श्री शिव चन्द्र झा (बिहार) : उपसभापति महोदय, मुझे भी यह बात उठनी है कि यह विधेयक जो त्रिलोकी सिंह जी का है इसको खत्म करने के लिये कौन-सा समय निर्धारित करें । कितने समय से यह चला आ रहा है और